

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.114/MP/2023 along with IA Nos.28/2023 & 51/2023**

- Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.03.2023 issued by the Central Transmission Utility of India Ltd.
- Date of Hearing : **20.10.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : Soltown Infra Private Limited (SIPL) and 2 Ors.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Parinay Deep Shah, Advocate, SIPL  
Shri Kartik Sharma, Advocate, SIPL  
Ms. Ritika Singh, Advocate, SIPL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Ms. Muskan Agarwal, CTUIL

**Record of Proceedings**

At the outset, the representative of CTUIL sought additional time to file the additional details / clarifications as sought for by the Commission vide Record of Proceedings for the hearing dated 12.9.2023. Considering the said request, the Commission permitted the Respondent, CTUIL to file the details / clarifications as called for within a week.

2. In the meantime, the interim protection granted by the Commission vide Record of Proceedings for the hearing dated 21.8.2023 will continue till the next date of hearing.

3. The Petition along with IAs will be listed will be listed for the hearing on **15.11.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

